

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
DECOLIGHT CERAMICS LIMITED OPERATING IN MANUFACTURE OF NON-
STRUCTURAL NON-REFRACTORY CERAMIC WARE AT MORBI RAJKOT

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Decolight Ceramics Limited L26914GJ2000PLC037494
2.	Address of the registered office	B/h. Romer Ceramic, Old Ghuntu Road, At Ghuntu, Morbi, Gujarat - 363 642.
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	B/h. Romer Ceramic, Old Ghuntu Road, At Ghuntu, Morbi, Gujarat - 363 642.
5.	Installed capacity of main products/ services	Not applicable
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be obtained by sending an email to cirp.decolight@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be obtained from https://ibbi.gov.in/
10.	Last date for receipt of expression of interest	28.03.2026
11.	Date of issue of provisional list of prospective resolution applicants	07.04.2026
12.	Last date for submission of objections to provisional list	13.04.2026
13.	Date of issue of final list of prospective resolution applicants	15.04.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	20.04.2026
15.	Last date for submission of resolution plans	22.05.2026
16.	Process email id to submit Expression of Interest	cirp.decolight@gmail.com
17.	Details of corporate debtors' registration status as MSME	Not available

Note: Person disqualified under Sec 29A of the Code is ineligible to submit Expression of Interest. For detailed clause of Sec 29A, You may access www.ibbi.gov.in.

Vikash Gautamchand Jain
Insolvency Professional
IBBI/IPA-001/IP-PO0354/2017-18/10612

Quay

Vikash Gautamchand Jain
Decolight Ceramics Limited
IBBI/IPA-001/IP-P00354/2017-18/10612
204, Wall Street-1,
Near Gujarat College,
Ellisbridge, Ahmedabad - 380 006
AFA Valid Till: 30.06.2027
Date: 03-03-2026,
Place: Ahmedabad

Bhairavnath Branch Rallal Patel Hall Building,
Opp. Kamavati Society, Kankaria, Ahmedabad - 380022.
Phone: 079-25430794 E Mail: bhaira@bankofbaroda.com

ANNEXURE 3 POSSESSION NOTICE (for Immovable property only)

Whereas, The undersigned being the Authorized Officer of the Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 and in exercise of Powers conferred under Section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 23/12/2025 calling upon the Borrower and Mortgagors 1. Mr Vinodkumar Saundardas Lakhiani 2. Mrs Priya Vinodkumar Lakhiani to repay the amount mentioned in the notice being Rs. 39,31,258.10 (Rupees Thirty-Nine Lacs Thirty-One Thousand Two Hundred Fifty-Eight and Ten Paise Only) within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Symbolic possession** of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of section 13 of the Said act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the **25th February of the year 2026**.

The Borrower/Guarantors/Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of Baroda for an amount being Rs. 39,31,258.10 (Rupees Thirty-Nine Lacs Thirty-One Thousand Two Hundred Fifty-Eight and Ten Paise Only) and interest thereon at the contractual rate plus cost, charges and expenses till date of payment. **The borrower's attention is invited to provision of sub-section (8) of section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.**

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that piece of parcels of immovable property bearing property being on Flat No. B-601, situated on the sixth floor, of Block-B, admeasuring about 102.20 square meters of carpet area (including Balcony & Wash Area) and Land Area admeasuring about 39.77 square meters together with right to use common amenities and common area and common facilities in building known as HIGL AND RESIDENCY 's' situate, lying and being at Final Plot no.51, Sub Plot No.1/11 admeasuring 3793 square meters Residential Purpose (allotted in lieu of revenue Survey No. 157 admeasuring 13861 square meters) forming part of T. P. Scheme No. 99, Mouje Chhoda (Nardoda), Ahmedabad and Registration Sub District of Ahmedabad-6 (Nardoda), having four direction and four boundaries are as under- **On or towards East: Staircase & Flat No. B-604, On or towards West: Society Road, On or towards North: Flat No. B-602, On or towards South: Society Road.**

Date: 26.02.2026 Sd/- Authorised Officer
Place: Ahmedabad Bank of Baroda, Bhairavnath Branch.

DEBTS RECOVERY TRIBUNAL-I
(Ministry of Finance, Government of India)
2nd Floor, Bhikhubhai Chambers, Nr. Kochrab Ashram, Paldi,
Ashram Road, Ahmedabad-380006.

(Established u/s 3 of the Recovery of Debts due to Banks & Financial Institutions Act, 1993 for the area comprising Districts of Ahmedabad, Gandhinagar, Mahasana, Patan, Sabarkantha (Himmatsagar), Barakantha, (Palanpur) of Gujarat State w.e.f. 1st June 2007.)

Outward No.244/2026 O.A. NO. 233/2025 Exh. No. 06
BANK OF BARODA ...APPLICANT
VERSUS
M/S EAGLE ENTERPRISE & ORS ...DEFENDANT
PUBLIC SUMMONS

To,
(1) M/s. Eagle Enterprise
Shed No. 46, Pavan Industrial Estate, Opp. Gopal Charan Estate, Bakrol,
Ahmedabad-382430
(2) M/s. Hemantika Mahendrabhai Gohel
Bungalow No. 16, Safalam Villa, Opp. Shri Satya Heart Hospital, Sarkhej-
Dholka Road, Kasindra, Ahmedabad-382210.
(3) Mr. Shailesh Amrutlal Brahmbhatt
House No. 04, Shivam Co Operative Housing Society Ltd., Keshavnagar
Tenament, Nr. Mahalaxmi Corner, Vatva, Ahmedabad-382440.
**Also At, Flat No. A/107 Block Name (Love), 1st Floor, Ayodhya Apartment-2,
Vatva, Ahmedabad-382440.**

1. Whereas the above named Applicant/Appellant has filed the above referred application/appeal in this Tribunal.
2. Whereas the service of SUMMONS could not be affected in the ordinary manner and whereas the application for substituted service has been allowed by this Tribunal.
3. You are directed to appear before this Tribunal in person or through an Advocate and file Written Statement/say on 17-06-2026 at 10.30 A.M. and show cause as to why reliefs prayed for should not be granted.
4. Take Notice that, in default of, the Application/Appeal shall be heard and decided in your absence.

Sd/-
Given under my hand and seal of this Tribunal on this 12th day of February, 2026 at Ahmedabad. Assistant Registrar DRT-I, Ahmedabad

POSSESSION NOTICE

Whereas, the authorized officer of **Jana Small Finance Bank Limited** under the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s) Co-borrower(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within **60 days** from the receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

Sr. No.	Loan No.	Borrower/ Co-Borrower/ Guarantor/ Mortgagor	13(2) Notice Date/ Outstanding Due (In Rs.) as on	Date/ Time & Type of Possession
1	51810430000722	1) Kalmi Jogadabhai Motiyabhai, 2) Kalmi Kabudben Jogadabhai	09/05/2025 Rs.4,31,303/- (Four Lakh Thirty One Thousand Three Hundred and Three Rupees Only) as of 08/05/2025	Date: 27/02/2026 Time: 08:20 AM Physical Possession

Description of Secured Asset: All that piece and parcel of freehold Immovable Gram Panchayat Property No.813 admeasuring 97.54 sq.mts. Open Land with constructed property at Chandwana, Kalmi Faliya, Dist. Dahod is Bounded as under: **East: Road, West: Uncalbhai Shankarbhai Baaman, North: Mukeshbhai Gobhai Baaman, South: Pidiyabhai Motiyabhai Kalmi.**

Whereas, the Borrowers/ Co-borrowers/ Guarantors/ Mortgagors, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrowers mentioned herein above in particular and to the Public in general that the authorized officer of **Jana Small Finance Bank Limited** has taken possession of the properties/ secured assets described herein above in exercise of powers conferred on him under section 13 (4) of the said Act read with Rule 8 of the said rules on the dates mentioned above. The Borrowers/ Co-borrowers/ Guarantors/ Mortgagors, mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured Assets will be subject to the charge of **Jana Small Finance Bank Limited**.

Place: Ahmedabad Sd/- Authorised Officer
Date: 03.03.2026 For. Jana Small Finance Bank Limited

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INVITATION FOR EXPRESSION OF INTEREST FOR
DECOLIGHT CERAMICS LIMITED OPERATING IN
MANUFACTURE OF NON-STRUCTURAL NON-REFRACTORY
CERAMIC WARE AT MORBI RAJKOT
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1 Name of the corporate debtor along with PAN & CIN/ LLP No.	Decolight Ceramics Limited L26914GJ2000PLC037494
2 Address of the registered office	Bh. Romer Ceramic, Old Ghuntla Road, At Ghuntla, Morbi, Gujarat - 363 642.
3 URL of website	N.A.
4 Details of place where majority of fixed assets are located	Bh. Romer Ceramic, Old Ghuntla Road, At Ghuntla, Morbi, Gujarat - 363 642.
5 Installed capacity of main products/services	Not applicable
6 Quantity and value of main products/ services sold in last financial year	NIL
7 Number of employees / workmen	NIL
8 Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at:	Details can be obtained by sending an email to cirp.decilight@gmail.com
9 Eligibility for resolution applicants under section 25(2)(h) of the Code	Details can be obtained from https://ibbi.gov.in/
10 Last date for receipt of expression of interest	28.03.2026
11 Date of issue of provisional list of prospective resolution applicants	07.04.2026
12 Last date for submission of objections to provisional list	13.04.2026
13 Date of issue of final list of prospective resolution applicants	15.04.2026
14 Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	20.04.2026
15 Last date for submission of resolution plans	22.05.2026
16 Process email id to submit Expression of Interest	cirp.decilight@gmail.com
17 Details of corporate debtors' registration status as MSME	Not available

Note: Person disqualified under Sec 29A of the Code is ineligible to submit Expression of Interest. For detailed clause of Sec 29A, You may access www.ibbi.gov.in

Vikash Gautamchand Jain
Decolight Ceramics Limited
IBBI/PA-001/IP-00354/2017-18/10612
204, Wall Street-1, Nr. Gujarat College,
Ellisbridge, Ahmedabad - 380 006
Date: 03.03.2026
Place : Ahmedabad
AFA Valid Till : 30.06.2027

सेन्ट्रल बैंक ऑफ इंडिया
सेंट्रल बैंक ऑफ इंडिया
Central Bank of India
"CENTRAL" TO YOU SINCE 1911

BRANCH : JAGNATH PLOT, PRISM SQUARE, OPP. RK COLLEGE, RAJKOT.

POSSESSION NOTICE (For Immovable Property) [Rule 8 (1)]

Whereas, The undersigned being the Authorized Officer of the Central Bank of India, Jagnath Plot Branch under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice Dated 20.12.2025 calling upon the Borrower / Mortgagors/ Partners/ Guarantors M/s. Abhishek Enterprise, Mr. Harikeval Prasad Mahadev Prasad to repay the amount mentioned in the notice being Rs. 1,63,29,459/- (Rupees One Crore Sixty Three Lacs Twenty Nine Thousand Four Hundred Fifty Nine Only) within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount. Notice is hereby given to the Borrowers / Guarantors and the Public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him/her under Sub-Section (4) of the Section 13 of the Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the **26th Day of Feb. of the year 2026**.

The Borrowers / Guarantors in particular and the Public in general is hereby cautioned not to deal with the Movable / Immoveable Assets / Property and any dealings with the Properties will be subject to the charge of the Central Bank of India, Jagnath Plot Branch for an amount Rs. 1,63,29,459/- (Rupees One Crore Sixty Three Lacs Twenty Nine Thousand Four Hundred Fifty Nine Only) is due as on 20.12.2025 and interest thereon, (Amount deposited after issuing of Demand Notice U/Section 13 (2) has given effect.

The Borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Sr. No.	DESCRIPTION OF THE SECURED ASSETS/ IMMOVABLE PROPERTY	Details of Mortgaged Deed / Document :
1.	Property in the name of Mr. Harikeval Prasad Mahadev Prasad Industrial Shed on Land Sq. Meters 532.75 of Plot No. 30 of the area known as "Rivera Industrial Zone-2" of Revenue Survey No. 444 of Village, Veraval, Opp. PGVCL Office, Padkavla Road, Dist. Koda Sangani, Dist. Rajkot. Boundaries : North : Plot No. 31, South : Plot No. 29, East : 45.00 Meters wide Proposed T.P. Road, West : Property of R.S. No. 447	Mortgage Deed No. 4707 Dated 05.10.2024

Date : 26.02.2026, Place : Rajkot Sd/- Authorised Officer, Central Bank of India

Protium
(Erstwhile Growth Source Financial Technologies Limited)
Registered & Corporate Office Address: 7th Floor, Block B2, Phase -1, Nirfon Knowledge Park, Pahadi Village, Off. Western Express Highway, Cama Industrial Estate, Goregaon(E), Mumbai - 400053, Maharashtra.

POSSESSION NOTICE- (U/S 13(4) of the Securitization and Enforcement Rules, 2002)

WHEREAS, the undersigned, being the Authorized Officer of **Protium Finance Limited** (erstwhile Growth Source Financial Technologies Ltd.) (hereinafter referred to as "Protium Finance Limited"), under the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) (the "SARFAESI Act"), and in exercise of the powers conferred under Section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 22nd Dec 2025, calling upon the Borrowers Shree Krishna Valves Mig Co Through its Partners I) Ajaybhai Manubhai Shah S/o Manubhai B. Shah II) Jatin K Bhalla S/o Krishan Kumar Bhalla III) Debnath Ghosh S/o Late Biswanath Ghosh And IV) Ansh Kanti Paul S/o Ashish Kanti Paul I. Ajaybhai Manubhai Shah S/o Manubhai B. Rabinen Ajaybhai Shah U/o Ajaybhai Manubhai Shah S. Paras Industries Through its Proprietor Ajaybhai Manubhai Shah S/o Manubhai A. Hinaben Riten Shah D/o Bhairchand Shah, in respect of the Loan Account Bearing No. GS056MF2067800, to repay the amount mentioned in the said notice within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the said amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken Symbolic Possession of the property described hereinbelow, in exercise of the powers conferred under Section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002, on this 27th Feb 2026.

The borrowers in particular and the public in general are hereby cautioned not to deal with the said property, and any dealings with the property shall be subject to the charge of Protium Finance Limited for an amount of **INR 2,17,52,596.53/- (Two Crore Seventeen Lakh Fifty Two Thousand Five Hundred Ninety Six Thousand Five Hundred and Fifty Three Paise Only)** as on 22nd Dec 2025 together with further interest thereon, and all costs, charges, and expenses incurred.

The borrowers' attention is invited to the provisions of sub-section (8) of Section 13 of the Act, in respect of the time available to redeem the secured assets.

DESCRIPTION OF THE MORTGAGED PROPERTY - A) Supplier/ OEM Name- AJANTA ENGINEERING WORKS, Description- 20 TO 50 MM CAPACITY ROLLING MACHINE'S STAND FOR MODEL No.15, QTY- 2PCS, Invoice No. & date- 057 DATED 24.09.2024 B) Supplier/ OEM Name- M&M INDIA PVT LTD, Description- SPECTROMETER x TYPE-LX110 ADVANCED BENCH TOP VERSION Cu Zn Base Instrument No. 160356, QTY- 1, Invoice No. & date- 1292400604 DATED 21.06.2024 C) Supplier/ OEM Name- IMMENSE TECHNOLOGIE S, Description- MAIN PCB & APCF PANEL WITH L&T PARTICULAR, QTY- 1 NOS, Invoice No. & date- 17/08/2024 DATED 02.10.2023 D) Supplier/ OEM Name- KTM, Description- 3 NOS VIBRA M&M 80 TR (800LPM) COLLING TOWER ORG PUMP- 10 NOS D) Supplier/ OEM Name- KTM TECHNO SOLUTIONS, Description- ELE, STABILIZER 20 KVA, QTY- 2, Invoice No. & date- KTM-21 DATED 25.04.2020 E) Supplier/ OEM Name- KTM, Description- 3 NOS VIBRA M&M 80 TR (800LPM) COLLING TOWER ORG PUMP- 10 NOS D) Supplier/ OEM Name- KTM TECHNO SOLUTIONS, Description- ELE, STABILIZER 20 KVA, QTY- 2, Invoice No. & date- KTM-21 DATED 25.04.2020 F) Supplier/ OEM Name- KTM, Description- 3 NOS VIBRA M&M 80 TR (800LPM) COLLING TOWER ORG PUMP- 10 NOS D) Supplier/ OEM Name- KTM TECHNO SOLUTIONS, Description- ELE, STABILIZER 20 KVA, QTY- 2, Invoice No. & date- KTM-21 DATED 25.04.2020 G) Supplier/ OEM Name- KTM, Description- 3 NOS VIBRA M&M 80 TR (800LPM) COLLING TOWER ORG PUMP- 10 NOS D) Supplier/ OEM Name- KTM TECHNO SOLUTIONS, Description- ELE, STABILIZER 20 KVA, QTY- 2, Invoice No. & date- KTM-21 DATED 25.04.2020 H) Supplier/ OEM Name- KTM, Description- 3 NOS VIBRA M&M 80 TR (800LPM) COLLING TOWER ORG PUMP- 10 NOS D) Supplier/ OEM Name- KTM TECHNO SOLUTIONS, Description- ELE, STABILIZER 20 KVA, QTY- 2, Invoice No. & date- KTM-21 DATED 25.04.2020 I) Supplier/ OEM Name- KTM, Description- 3 NOS VIBRA M&M 80 TR (800LPM) COLLING TOWER ORG PUMP- 10 NOS D) Supplier/ OEM Name- KTM TECHNO SOLUTIONS, Description- ELE, STABILIZER 20 KVA, QTY- 2, Invoice No. & date- KTM-21 DATED 25.04.2020 J) Supplier/ OEM Name- KTM, Description- 3 NOS VIBRA M&M 80 TR (800LPM) COLLING TOWER ORG PUMP- 10 NOS D) Supplier/ OEM Name- KTM TECHNO SOLUTIONS, Description- ELE, STABILIZER 20 KVA, QTY- 2, Invoice No. & date- KTM-21 DATED 25.04.2020 K) Supplier/ OEM Name- KTM, Description- 3 NOS VIBRA M&M 80 TR (800LPM) COLLING TOWER ORG PUMP- 10 NOS D) Supplier/ OEM Name- KTM TECHNO SOLUTIONS, Description- ELE, STABILIZER 20 KVA, QTY- 2, Invoice No. & date- KTM-21 DATED 25.04.2020 L) Supplier/ OEM Name- KTM, Description- 3 NOS VIBRA M&M 80 TR (800LPM) COLLING TOWER ORG PUMP- 10 NOS D) Supplier/ OEM Name- KTM TECHNO SOLUTIONS, Description- ELE, STABILIZER 20 KVA, QTY- 2, Invoice No. & date- KTM-21 DATED 25.04.2020 M) Supplier/ OEM Name- KTM, Description- 3 NOS VIBRA M&M 80 TR (800LPM) COLLING TOWER ORG PUMP- 10 NOS D) Supplier/ OEM Name- KTM TECHNO SOLUTIONS, Description- ELE, STABILIZER 20 KVA, QTY- 2, Invoice No. & date- KTM-21 DATED 25.04.2020 N) Supplier/ OEM Name- KTM, Description- 3 NOS VIBRA 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Description- ELE, STABILIZER 20 KVA, QTY- 2, Invoice No. & date- KTM-21 DATED 25.04.2020 W) Supplier/ OEM Name- KTM, Description- 3 NOS VIBRA M&M 80 TR (800LPM) COLLING TOWER ORG PUMP- 10 NOS D) Supplier/ OEM Name- KTM TECHNO SOLUTIONS, Description- ELE, STABILIZER 20 KVA, QTY- 2, Invoice No. & date- KTM-21 DATED 25.04.2020 X) Supplier/ OEM Name- KTM, Description- 3 NOS VIBRA M&M 80 TR (800LPM) COLLING TOWER ORG PUMP- 10 NOS D) Supplier/ OEM Name- KTM TECHNO SOLUTIONS, Description- ELE, STABILIZER 20 KVA, QTY- 2, Invoice No. & date- KTM-21 DATED 25.04.2020 Y) Supplier/ OEM Name- KTM, Description- 3 NOS VIBRA M&M 80 TR (800LPM) COLLING TOWER ORG PUMP- 10 NOS D) Supplier/ OEM Name- KTM TECHNO SOLUTIONS, Description- ELE, STABILIZER 20 KVA, QTY- 2, Invoice No. & date- KTM-21 DATED 25.04.2020 Z) Supplier/ OEM Name- KTM, Description- 3 NOS VIBRA M&M 80 TR (800LPM) COLLING TOWER ORG PUMP- 10 NOS D) Supplier/ OEM Name- KTM TECHNO SOLUTIONS, Description- ELE, STABILIZER 20 KVA, QTY- 2, Invoice No. & date- KTM-21 DATED 25.04.2020

Date: 1st March 2026, Place: JAMNAGAR, GUJARAT Sd/- For Protium Finance Limited, Authorised Officer

MALABAR INTERNATIONAL PORT & SEZ LTD

INVITATION OF TWO EXPRESSIONS OF INTEREST EXTENDED UP TO 1st JUNE, 2026, 1700 Hrs (IST)

1. Development, Operation & Maintenance of the Greenfield Malabar International Port, on Public Private Partnership (INR 342 Cr (\$ 452.2 M)).

2. Construction & Maintenance of Breakwaters on EPC-Hybrid Annuity (INR 1428 Cr (\$ 188.34 M)).

Details -Website: malabarport.kerala.gov.in | Email: mdapl.port@kerala.gov.in
MD&CEO, MIPS Ltd., N-5, Jawahar Nagar, Trivandrum-695003, KERALA

ECL Finance Limited
Regd. Office: Tower 3, Wing B, Kohnoor City Mall, Kohnoor City, Kirl Road, Kurla (W), Mumbai-400070.

E-AUCTION - STATUTORY 15 DAYS SALE NOTICE

Sale by E-Auction under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and The Security Interest (Enforcement) Rules, 2002.

With effect from 01.10.2025, Edelweiss Retail Finance Limited merged with ECL Finance Limited pursuant to the Scheme of Amalgamation sanctioned by the Hon'ble NCLT, Mumbai Bench vide Order dated 12.09.2025 in CP(CAA)/152/MB/2025, henceforth, all communications pertaining to Edelweiss Retail Finance Limited (ERFL) shall be issued under the name of ECL Finance Limited.

Notice is hereby given to public in general and in particular to borrower and guarantor that below mentioned property will be sold on "AS IS WHERE IS BASIS AND AS IS WHAT IS BASIS" for the recovery of Rs. 1,27,48,210.80 (Rupees One Crore Twenty Seven Lacs Forty Eight Thousand Two Hundred Ten and Eighty Paise Only) with respect to Loan Account Bearing Number **LSRBSS0000093553** due as on **09th October 2024** + further interest thereon + Legal Expenses till the recovery of loan dues. The said property is mortgaged by **Vijay Medicos, Mr. Bhadrashankumar Laljibhai Goyani, Ms. Komalben Bhadrashankar Goyani, Vijay Chemist and Vijay Medical** to ECL Finance Limited for the loan availed by them. The secured creditor is having physical possession of the below-mentioned Secured Asset.

Description of the secured Asset	Reserve Price and EMD	Date & Time of the Auction	Date & Time of the Inspection
Property bearing Shop No.212 on the 2nd Floor admeasuring 27.88 sq.mts. Carpet area and 29.23 sq.mts. Built up area, along with 15.94 sq.mts. Undivided share in the land of "Rajhans Stadium Plaza", situated at Revenue Survey No.70 (North-East), Block No. 108/Paiki 1/A admeasuring 6617 sq.mts. and Revenue Survey No.70 (South-West), Block No. 108/Paiki 1/C admeasuring 6617 sq.mts., Totally admeasuring 13234 sq. mts. T.P. Scheme No.9 (Palanpore-Bhesan), Final Plot No.26 admeasuring 9262 sq.mts., of Moje Palanpore, City of Surat.	Rs. 60,00,000/- (Sixty Lakhs Rupees Only) 20% Earnest Money Deposit Rs. 6,00,000/- (Rupees Six Lakh Only)	19-03-2026 Between 11.am to 12 Noon (With 5 Minutes unlimited auto Extensions)	18-03-2026 between 11.00 am to 3.00 pm
And Property bearing Shop No.213 on the 2nd Floor admeasuring 59.65 sq.mts. Carpet area and 61.40 sq.mts. Built up area, along with 33.94.94 sq.mts. Undivided share in the land of "Rajhans Stadium Plaza", situated at Revenue Survey No.70 (North-East), Block No. 108/Paiki 1/A admeasuring 6617 sq.mts. and Revenue Survey No.70 (South-West), Block No. 108/Paiki 1/C admeasuring 6617 sq.mts., Totally admeasuring 13234 sq. mts. T.P. Scheme No.9 (Palanpore-Bhesan), Final Plot No.26 admeasuring 9262 sq.mts., of Moje Palanpore, City of Surat.			
And Property bearing Shop No.214 on the 2nd Floor admeasuring 26.96 sq.mts. carpet area, and 28.81 sq.mts. Built up area, along with 15.37 sq.mts. undivided share in the land of "Rajhans Stadium Plaza", situated at Revenue Survey No.70 (North-East), Block No. 108/Paiki 1/A admeasuring 6617 sq.mts. and Revenue Survey No.70 (South-West), Block No. 108/Paiki 1/C admeasuring 6617 sq.mts., Totally admeasuring 13234 sq. mts. T.P. Scheme No.9 (Palanpore-Bhesan), Final Plot No.26 admeasuring 9262 sq.mts., of Moje Palanpore, City of Surat.			

Note:-
1) The auction sale will be conducted online through the website <https://sarfaesi.auctiontiger.net> and Only those bidders holding valid Email, ID PROOF & PHOTO PROOF, PAN CARD and have duly remitted payment of EMD through DEMAND DRAFT / NEFT/RTGS shall be eligible to participate in this "online e-auction".
2) The intending bidders have to submit their EMD by way of remittance by DEMAND DRAFT / RTGS/NEFT to: Beneficiary Name: ECL Finance Limited
3) Bank Name: State Bank of India
4) Account Holder Name: ECL FINANCE LIMITED
Bank Account No.: 38922201620, (SARFAESI-Auction, (ECL Finance Limited), IFSC code: SBIN003838
5) Last date for submission of online application BID form along with EMD is 18-03-2026 till 4:00 PM only.
6) For detailed terms and condition of the sale, please visit the website <https://sarfaesi.auctiontiger.net> or Please contact on the Mr. Maulik Shirmal Ph. +91 9173526727, Help Line E-mail ID: Support@auctiontiger.net.
Mobile No.: 8866817771, +91 8860782145.

Sd/-
Authorized Officer
ECL Finance Limited

Date : 02/03/2026
Place: Mumbai

Ujjivan Small Finance Bank
Registered Office: Grape Garden, No.27, 3rd "A" Cross, 18th Main, 6th Block, Koramangla, Bengaluru-560095, Karnataka.
Regional Office: 7th Floor, Almonite IT Park, Sr.No. 8, Kharadi-Mundhwa Bypass, Village Kharadi, Pune 411014.

POSSESSION NOTICE

WHEREAS, the Authorised officer of Ujjivan Small Finance Bank, under the Securitisation and Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s) Co-borrower(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within **60 days** from the date of receipt of the said notices, along with future interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and/or realisation.

Sl. No.	Loan No.	Name of Borrower/ Co-Borrower/ Guarantor/ Mortgagor	13(2) Notice Date / Outstanding Due (In Rs.)	Date & Type of Possession
1	444876300000007	1. Soni Avdesh Singh 2. Avdesh Singh Both At: D-6, Pushpa Vatika Society, Gadkhol, Ankleshwar, Bharuch, O.N.G.C. Colony, Gujarat-393010	13.10.2025 / Rs. 3,68,520.35 (Rupees Three Lakh Sixty Eight Thousand Five Hundred Twenty And Paise Thirty Five Only) as on 07.10.2025	26.02.2026

Description of the Immovable Property: Immovable Property being Flat No. B/305, in the scheme known as "Ardhya Avenue, Gadkhol, Ankleshwar, which is constructed upon and which is laid out upon land bearing R.S. No. 278/3/B/1 of Village Gadkhol, in the Registration Sub-District, Ankleshwar and District Bharuch. The said Residential Property being Flat No. B/305 of Ardhya Avenue, admeasuring 576 Sq. fts., FSI and undivided land area is 13.44 Sq.mts, being constructed Property. **Boundaries:** East - Flat No. B/304 FSI, West - Stair Case and Lift, North - Open Land of R.S. No. South - Flat No. B/302 FSI. **Property Owned by** Soni Singh & Avdesh Singh.

Place: Gujarat Sd/- Authorized Officer,
Date : 03-03-2026 Ujjivan Small Finance Bank

यूनियन बैंक Union Bank of India
Assets Recovery Branch : Union Bank Bhavan, 4th Floor, Race Course Road, Opp. Indoor Stadium, Rajkot.

APPENDIX IV [Rule 8(1)] POSSESSION NOTICE (For Immovable Property)

Whereas The undersigned Mr. Parveen Verma being the Authorised Officer of Union Bank of India, ARB - Rajkot Branch, Union Bank Bhavan, 4th Floor, Race Course Ring Road, Opp. Indoor Stadium, Rajkot - 360 001 under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act no.54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the security Interest (Enforcement) Rules, 2002 issued a Demand Notice Dated 03.09.2022 calling upon the Borrower and Guarantor (1) M/S Madhav Trading Co. (Borrower's Firm), (2) Mr. Mansukhlal Bhailal Suchak (Proprietor of the Firm), (3) Mr. Chandulal Mathradas Adhiya (Guarantor) to repay the amount mentioned in the notice being Rs. 56,22,317.58/- (Rupees Fifty Six Lakhs Twenty Two Thousand Three Hundred Seventeen and Fifty Eight Paise Only) within 60 days from the date of receipt of the said notice.

The Borrower/Guarantor having failed to repay the amount, notice is hereby given to the Borrower/Guarantor and the public in general that the undersigned as per Honourable Additional Chief Judicial Magistrate Court Order No.722/2025, Dtd. 03/01/2026 has taken Physical Possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this **01st day of March of the year 2026**.

The Borrower/Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the Union Bank of India for an amount of Rs. 56,22,317.58/- (Rupees Fifty Six Lakhs Twenty Two Thousand Three Hundred Seventeen and Fifty Eight Paise Only) and interest thereon.

The Borrower/Guarantor's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

All that Part and Parcel of the Immovable Property Survey No. 390/5, Near Saraswati Vidhyalaya, Non-Agricultural Land, S. No 390/5, Situated at Village : Gorakhamdhi, Tal. : Sutrapada, Dist. : Gir Somnath, Veraval -Kodinar Road - 362 268, Acer 0.04 Guntha Land (Sq. Mtrs. 405.00), in the name of Mansukhlal Bhailal Suchak and Bounded as Under: **On North: Vada of Vajrang Vira, On South : Veraval - Kodinar Road, On East : Property of Jiva Jodha, On West : Vada of Bhikha Mala**

Date : 01.03.2026, Place : Varaval Sd/- Authorised Officer, Union Bank of India

Auction Sale Notice for Sale of Commercial/ Personal Vehicle for 15 Days Sale Notice

E AUCTION SALE NOTICE FOR SALE OF COMMERCIAL/PERSONAL VEHICLE UNDER HYPOTHECAE CLAUSE-12

Whereas the undermentioned vehicle which are in physical possession of the authorised officer of the bank will be sold by public e-auction on "AS IS WHERE IS & WHAT SO EVER BASIS" including encumbrance if any for recovery of our secured debts including interest, cost, charges. The auction will be on line e auction through website

Date and Time of E auction: 19-03-2026 At 02.00 PM to 06.00 PM (With unlimited extension of 10 minutes duration each).
Inspection Date and Time: 10.03.2026 to 13.03.2026 from 11:00 AM to 3 PM

DESCRIPTION OF THE VEHICLES AS UNDER

Sr. No.	Branch
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JK AGRI GENETICS ▲ LTD.
 (CIN: L01400WB2000PLC091286)
 Regd. Office : 7, Council House Street, Kolkata -700 001
 Email: jkagshareholder@gmail.com, Website: www.jkagri.com
 Tel.: +91 33 22487084/6181, 011 68201265/1691

NOTICE TO SHAREHOLDERS

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SECURITIES

Pursuant to SEBI Circular No. HO/38/13/11(2)/2026- MIRDSD-P0D1/3750/2026 dated 30th January 2026, an special window is opened for **one year from 5th February 2026 to 4th February 2027** for transfer and dematerialization ("demat") of physical securities that were sold/purchased prior to 1st April 2019.

The special window shall be available for Transfer Deeds which were executed prior to 1st April 2019 and shall also include such transfer requests which were submitted prior to said date and were rejected / returned / not attended to due to deficiency in the documents / process / or otherwise. The securities transferred under this window shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred, lien - marked or pledged during the lock-in period. The procedure for transfer of Securities and conditions to be fulfilled by the investor/transferee are given in the aforesaid SEBI Circular which can be accessed at www.jkagri.com.

Investors who wish to avail this opportunity are requested to contact our Registrar and Share Transfer Agent (RTA) - Alankit Assignment Limited at its Office, Alankit House, 4E/2, Jhandewalan Extension, New Delhi – 110055 or E-mail to rta@alankit.com. Transfer requests submitted after 4th February 2027 will not be accepted by the Company/RTA.

for JK Agri Genetics Limited

Sd/-

Anoop Singh Gussain

Company Secretary & Compliance Officer

Date: 2nd March 2026

Place: New Delhi

For Kind Attention of Shareholders: Shareholders holding shares in Physical form are requested to dematerialize their shares/complete their KYC (Email address, Bank A/c details etc.) with the Company's RTA.



જાહેર વસૂલી અધિકરણ-1

(નાણા મંત્રાલય, ભારત સરકાર)

રજો માળ, ભોંભાઈ ચેમ્બર, કોચરડા અશ્રમ પાસે, પાલડી, આશ્રમ રોડ અમદાવાદ-૩૮૦૦૦૬

(તા. ૧લી જૂન ૨૦૦૭થી ગુજરાત રાજ્યના અમદાવાદ, ગાંધીનગર, મહેસાણા, પાટણ, સાબરકાંઠા (દિવાનનગર), ઢાંસાકાંઠા (પાલનપુર) જિલ્લાના વિસ્તારો માટે બેંકસ અને નાણાંકીય સંસ્થાઓના અધિકૃતિસ ૧૯૯૩ અન્વયે બાકી લેણાંની વસૂલાતની કલમ ૩ હેઠળ સ્થાપિત)

આઈડિવર્ડ નં. : ૨૪૪/૨૦૨૬ ઓ.ઓ. નં.: ૨૩૩/૨૦૨૫ ઈએસએચ નં.૦૬

બેંક ઓફ બરોડા ...અમજદાર

વિરુધ્ધ ...પ્રતિવાદી

મે. ઇંગલ એન્ટરપ્રાઇઝ અને અન્ય ...પ્રતિવાદી

જાહેર સમન્સ

પ્રતિ,

(૧) મે. ઇંગલ એન્ટરપ્રાઇઝ

શેડ નં. ૪૬, પવન ઇન્ડસ્ટ્રીયલ એસ્ટેટ, ગોપાલ સરણ એસ્ટેટ સામે, બાકરોલ, અમદાવાદ-૩૮૨૪૩૦

(૨) શ્રીમતી હેમંતીકા મહેન્ડ્રભાઈ ગોદેલ

બંગલો નં. ૧૬, સફલમ વિલા, શ્રી સત્યા હાઉસિટલ સામે, સરખેજ-ધોળકા રોડ, કાંસીબદ્રા, અમદાવાદ-૩૮૨૨૧૦

(૩) શ્રી રમેશ અમતાલાલ બ્રહ્મભટ્ટ

હાઉસ નં. ૦૪, શિવમ કો. ઓપરેટીવ હાઉસીંગ સોસાયટી લિ., કેશવકુંજ ટેનામેન્ટ, મહાલક્ષ્મી કોન્ટેનર પાસે, વડવા, અમદાવાદ,

ખાતે પાડા : ફફેટ નં. એ/૧૦૭, બ્લોક નેમ (લવ) ૧લો માળ, અયોધ્યા એપાર્ટમેન્ટ-૨, વડવા, અમદાવાદ-૩૮૨૪૪૦

૧. આથી ઉપરોક્ત નામના અરજદારે/એપેલન્ટે આ ટ્રીબ્યુનલમાં ઉપર સંદર્ભિત અરજી/અપીલ ફાઈલ કરેલ છે.

૨. સમન્સની બજવણી સામાન્ય રીતે થઈ શકેલ નથી. અને આથી આ ટ્રીબ્યુનલે સળંગટીબ્યુટ સર્વિસની અરજી મંજૂર કરેલ છે.

૩. આપને નિર્દેશ આપવામાં આવે છે કે **તા. ૧૭-૦૬-૨૦૨૬ના રોજ સવારે ૧૦.૩૦ કલાકે** આ ટ્રીબ્યુનલ સમક્ષ જાતે અથવા વકિલ મારફત ઉપસ્થિત રહેશો અને લેખિત નિવેદન / જવાબ રજૂ કરશો. અને કસેટી માંગણી શા માટે મંજૂર ન કરવી તે અંગેનું કારણ દર્શાવશો.

૪. જો કરૂર થશે, તો આપની ગેરહાજરીમાં અરજી/અપીલની સુનાવણી કરીને નિર્ણય લેવામાં આવશે, તેની નોંધ લેશો.

૧૨ ફેબ્રુઆરી, ૨૦૨૬ના રોજ અમદાવાદ ખાતે આ ટ્રીબ્યુનલના સિક્કા તથા મારી સહી કરીને આપવામાં આવ્યું. કીઆરટી-1, અમદાવાદ

સહી/-

સહી/-

આસીસ્ટન્ટ રજીસ્ટ્રાર



T.V. TODAY NETWORK LIMITED

Regd Office: F-26, First Floor, Connaught Circus, New Delhi-110 001, CIN: L92200DL1999PLC103001
 Website: www.aqitak.in, Email: investors@aqitak.in
 Telephone: 0120-4908600, Fax: 0120-4325028

NOTICE OF POSTAL BALLOT

Notice is hereby given that pursuant to the provisions of section 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act" read with Rules 20 and 22 of Companies (Management and Administration) Rules, 2014, the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), Secretarial Standard – 2 on General Meetings issued by The Institute of the Company Secretaries of India and in accordance with the guidelines prescribed by the Ministry of Corporate Affairs ("MCA") vide General Circular No. 03/2025 dated September 22, 2025 read with General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 08, 2021, 03/2022 dated May 05, 2022, 11/2022 dated December 28, 2022, 09/2023 dated September 25, 2023 and 09/2024 dated September 19, 2024 (hereinafter collectively referred to as the ("Relevant Circulars") and any other applicable laws, rules and regulations, if any, approval of the members of T.V. Today Network Limited ("the Company") is sought through Postal Ballot only by way of electronic means ("remote e-voting"), in relation to the resolution as set out in the Postal Ballot Notice ("Notice") dated February 27, 2026.

The detailed explanatory statement under Section 102 of the Act setting out the material facts concerning the resolution, forms part of the Notice.

The Notice alongwith explanatory statement is available on the Company's website at <https://aqitak.in/investor/>, websites of the Stock Exchanges i.e. BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE") at www.bseindia.com and www.nseindia.com respectively and on the website of NSDL at <https://www.evoting.nsdl.com> and also at the website of our RTA at <https://www.mcsregistrars.com/>

Members are hereby informed that:

- The Company has completed the dispatch of Notice through e-mails to the members on Monday, March 02, 2026;
- The cut-off date for the purpose of ascertaining the eligibility of members to avail remote e-voting facility is Friday, February 27, 2026. The members whose name is recorded in the register of members of the Company or in the register of beneficial owners maintained by the depositories as on the cut-off date shall only be entitled to avail the remote e-voting facility. A person who is not a member as on the cut-off date should treat this notice for information purposes only;
- In compliance with the requirements of the Relevant Circulars, hard copy of Notice, Postal Ballot Form and pre-paid business reply envelope have not been sent to the members for this Postal Ballot. Members are required to communicate their assent or dissent only through the remote e-voting system. The Company has engaged NSDL to provide e-voting facility for its Members;
- The detailed procedure/instructions on the process of remote e-voting including the manner in which the members who have not yet registered their email addresses can register their email address and/or can cast their vote, are specified in the Notice;
- The remote e-voting period will commence on Tuesday, March 03, 2026 at 09:00 a.m. (IST) and shall end on Wednesday, April 01, 2026 at 05:00 p.m. (IST). The remote e-voting module shall be disabled thereafter. Once the vote on a resolution is cast by a member, no change will be allowed subsequently;
- Mr. Nitesh Latwal (C.P 16276), Practicing Company Secretary and Partner of M/s PI & Associates, New Delhi has been appointed as Scrutinizer for conducting the Postal Ballot through remote e-voting process in a fair and transparent manner.
- The result of the Postal Ballot will be announced by Friday, April 03, 2026. The result along with Scrutinizer Report, will be displayed at the Registered office & Corporate Office of the Company and will also be hosted at the Company's website at <https://aqitak.in/investor/> and the website of NSDL www.evoting.nsdl.com at the earliest after the result is declared. The results shall be simultaneously communicated to the Stock Exchanges where the securities of the Company are listed.
- In case of any queries, members may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on 022-48867000 or send a request to Pallavi Mhotre or Amit Vishal at evoting@nsdl.com

For T.V. Today Network Limited

Sd/-

Ashish Sabharwal

Group Head-Secretarial & Company Secretary

Place: Noida

Date: March 02, 2026

Membership No.: F4991



Saraswat Bank

Saraswat Co-operative Bank Ltd.

(Scheduled Bank)

કલમ નોટીસ

(સિક્કોટીરી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના (નિયમ ૮ (૧) હેઠળ)

જત જણાવવાનું કે સારસ્વત કો-ઓપ.બેંકના નીચે સહી કરનાર અધિકૃત અધિકારી સિક્કયુરિટીદારોએના અને રિકન્સ્ટ્રક્શન ઓફ ફાઇનાન્સિયલ એસેટ અને ઇનફોર્સમેન્ટ ઓફ સિક્કયુરિટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ (૨૦૦૨ના ૫૪) અને સિક્કયોરિટી ઇન્ટરેસ્ટ (ઇન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૮ સાથે વંચાતી કલમ ૧૩ (૧૨) હેઠળ મળેલી સત્તાની રૂએ તારીખ ૨૫.૦૭.૨૦૨૫ ના રોજ મંગળા નોટીસ જારી કરી મુખ્ય દેવાદાર મેસર્સ જે દાસ તેના માલિક શ્રી દિલીપકુમાર શંકરલાલ માલી અને શ્રીમતી જમનાબેન શંકરલાલ માળી (ગીરવેદાર/જમીનદાર), શ્રીમતી મમતા દિલીપકુમાર માલી અને શ્રી દિલીપકુમાર શંકરલાલ માળી (ગીરવેદાર) દ્વારા નોટીસમાં જણાવેલ રકમ રૂ. ૧,૪૭,૩૪,૦૬૩.૫૦/- (રૂપિયા એક કરોડ સુકતાલીસ લાખ ચોતીસ હજાર ત્રાણ અને પચાસ પૈસા પુરા) ૧૪.૦૭.૨૦૨૫ મુજબ વતા તેના પરનું વ્યાજ જણાવેલ નોટીસની બજવણીની તારીખથી ૬૦ દિવસની અંદર ચુકવવા જણાવ્યું હતું.

દેવાદારો /જમીનદારો/ગીરવેદારો રકમની ચુકવણી કરવામાં નિષ્ફળ હોવાથી દેવાદારો /જમીનદારો/ગીરવેદારો અને જાહેર જનતાને નોટીસ આપવામાં આવે છે કે નીચે સહી કરનારે સિક્કયોટીરી ઇન્ટરેસ્ટ(એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ના નિયમ ૮ સાથે વંચાતી એક્ટન કલમ ૧૩ની પેટા કલમ (૪) હેઠળ પ્રાપ્ત સત્તાનો ઉપયોગ કરીને અહીં નીચે જણાવેલ મિલકતની ભૌતિક કબજો ૦૧ માર્ચ, ૨૦૨૬ ના રોજ લઈ લીધો છે.

ખાસ કરીને દેવાદારો/ગીરવેદારો/જમીનદારો અને જાહેર જનતાને આ મિલકત સાથે કોઈ સોદા ન કરવા સાંવધ કરવામાં આવે છે અને મિલકત સાથેનો કોઈપણ સોદો સારસ્વત કો-ઓપ. બેંક લીમીટેડના રૂા. ૧,૪૭,૩૪,૦૬૩.૫૦/- (રૂપિયા એક કરોડ સુકતાલીસ લાખ ચોતીસ હજાર ત્રાણ અને પચાસ પૈસા પુરા) ૧૪.૦૭.૨૦૨૫ થી ચડત વ્યાજ સુધી.

સિક્કયોર્ એસેટ પરત મેળવવા માટે ઉપલબ્ધ સમયના સંદર્ભમાં એક્ટની કલમ ૧૩ ની પેટા કલમ (૮)ની જોગવાઈઓ પ્રત્યે દેવાદારો/ગીરવેદાર/જમીનદારો નું ધ્યાન દોરવામાં આવે છે.

મિલકતનું વર્ણન

શ્રીમતી જમનાબેન શંકરલાલ માલીના ની માલિકીની સ્થાવર મિલકતના તમામ હક હિસ્સા સાથે યુનિટ નં ૪૫ જેનું સ્ટેશન ૯ ચો.મી. (ટેક્સ મિલ મુજબ લિન રેહાણક)સ્ટેશન ૧૦૯.૩૪ ચો.મી. (ટેક્સ મિલ મુજબ રેહાણક) જે “શિવશક્તિ નગર કો. ઓ. હાઉસીંગ સોસાયટી લિમીટેડ” ના રેલવ્યુ સર્વે નં. ૧૯૫/અમે/પેકી ૧, સર્વે નં. ૧૯૫, ફાઈનલ પ્લોટ નં. ૧૦/૧ પેકી, પૂર્વ બાજુના ભાગ –એ ના ટીપીસક્રીમ નં. ૫૨ પર સ્થિત છે. મોજે રામપુર, તા. મહીનગર, રજીસ્ટર્ડ ડિસ્ટ્રીક્ટ અમદાવાદ અને સળ ડિસ્ટ્રીક્ટ અમદાવાદ-૭ (ઓટલ) જેની સુવી સીમા : પૂર્વ : મકાન/ ટેનામેન્ટ નં. ૪૬, પશ્ચિમ : મકાન /ટેનામેન્ટ નં. ૪૪, ઉત્તર : મકાન/ટેનામેન્ટ નં. ૪૮, દક્ષિણ : રસ્તો પછી મકાન /ટેનામેન્ટ નં. ૮

તારીખ : ૦૧.૦૩.૨૦૨૬
સ્થળ : અમદાવાદ

અધિકૃત અધિકારી
સારસ્વત કો-ઓપ. બેંક લી.



રીજનલ ઑફિસ: નેતાજી માર્ગ, મીઠાખની છ રસ્તા પાસે, એલિસાબિજ, અમદાવાદ -૬. ફોન: ૯૧-૭૯-૨૬૪૨૧૬૭૧-૭૫

ભૌતિક કબજા અંગેની નોટિસ

ધ સિક્કયુરિટીઝેશન એન્ડ રિકન્સ્ટ્રક્શન ઑફ ફાઇનાન્સિયલ એસેટ્સ એન્ડ એન્ફોર્સમેન્ટ ઑફ સિક્કયુરિટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ની કલમ ૧૩(૧૨) હેઠળ આપવામાં આવેલી સત્તાઓ, કે જેનો અર્થ ધ સિક્કયુરિટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) રૂલ્સ, ૨૦૦૨ના નિયમ ૩ માં આપવામાં આવ્યો છે, તે સત્તાઓનો ઉપયોગ કરતાં નોટિસ આપવામાં આવે છે કે, અધિકૃત અધિકારીએ, અહીં જણાવેલા ખાતાનાં દેવાદારોને કિનારત નોટિસ પાઠવી હતી અને તેમાં તે નોટિસ મળ્યાની તારીખથી ૬૦ દિવસની અંદર, રકમ ભરપાઈ કરી દેવા માટે જણાવ્યું હતું. દેવાદાર આ રકમ ભરવામાં નિષ્ફળ ગયા હોવાથી, દેવાદાર અને જાહેર જનતાને નોટિસ આપવામાં આવે છે કે, તેની સહી કરનાર વ્યક્તિએ, ઉપરોક્ત ધારાની કલમ ૧૩ની પેટા કલમ (૪) જેનો અર્થ ઉપરોક્ત ધારામાં નિયમ ૮ માં આપવામાં આવ્યો છે-તે મુજબ તે વ્યક્તિ (નીચે સહી કરનાર) ને મળેલી સત્તાનો ઉપયોગ કરીને, તેણે અહીં નીચે જે મિલકતનું વર્ણન આપવામાં આવ્યું છે, તે મિલકતનો ભૌતિક કબજો લઈ લીધો છે. આથી, ખાસ કરીને દેવાદાર અને જાહેર જનતાને ચેતવવામાં આવે છે કે તે મિલકત અંગે કોઈપણ પ્રકારનો વ્યવહાર કરવો નહીં અને છતાં જો તે મિલકત અંગે કોઈ પણ પ્રકારનો વ્યવહાર કરવામાં આવશે તો તે અંગેની રકમ, વ્યાજ, ખર્ચ અને શુલ્ક બાબતે, બેંકને આદીન રહેશે. સિક્કયોર્ એસેટ રીડીમ કરવા /પરત મેળવવા માટે ઉપલબ્ધ સમયના સંદર્ભે કાચાલી કલમ ૧૩ની પેટા કલમ (૮) ની જોગવાઈઓ તરફ ફરજદાર/ગીરો મૂકનારનું ધ્યાન દોરવામાં આવે છે.

દેવાદારનું નામ અને લીન ખાતા નં.	મોડેરેજ મિલકતનું વર્ણન (સિક્કયોર્ એસેટ)	કિનારત નોટિસની તારીખ	ભૌતિક કબજા અંગેની નોટિસની તારીખ	કિનારત નોટિસની તારીખ મુજબ બાકી રકમ
જાવિદભાઈ અસુબખાઈ શેખ એસઅર નં. ૬૦૮, નાગલપુર મસ્જિદ પાસે, નાગલપુર, જિલ્લો-મહેસાણા, ગુજરાત-૩૮૪૦૦૨. વિસ્તાર લગભગ: ૧૨૪ ચોરસ મીટર કુલ જમીન વિસ્તાર સ્થિત છે અને જે આચરિત છે: ઉત્તર: પ્લોટ નં.૪૨, પૂર્વ: સર્વે નં.૪૫૫, પશ્ચિમ: આંતરિક રસ્તો, દક્ષિણ: પ્લોટ નં.૪૦	તમામ ચલ અને અચલ સંપત્તિ, જે પ્લોટ નં.૪૧, “અશરહી નગર”, નવો સર્વે નં. ૫૪૫ (જૂનો હાઈજાલીની જાવિદભાઈ શેખ એસઅર નં. ૬૦૮), નાગલપુર મસ્જિદ પાસે, નાગલપુર, જિલ્લો-મહેસાણા, ગુજરાત-૩૮૪૦૦૨. વિસ્તાર લગભગ: ૧૨૪ ચોરસ મીટર કુલ જમીન વિસ્તાર સ્થિત છે અને જે આચરિત છે: ઉત્તર: પ્લોટ નં.૪૨, પૂર્વ: સર્વે નં.૪૫૫, પશ્ચિમ: આંતરિક રસ્તો, દક્ષિણ: પ્લોટ નં.૪૦	જાન્યુઆરી ૨૨, ૨૦૨૫	માર્ચ ૦૧, ૨૦૨૬	રૂ.૧૦,૮૯,૫૭૯.૬૩ (જાન્યુઆરી ૧૦, ૨૦૨૫ ના રોજ)
શબુભાઈ દતાભાઈ યાદવ શ્રીમતી નીલોમા શબુભાઈ યાદવ ૨૦૦૦૧૦૧૦૦૧૨૨૬૬	તમામ ચલ અને અચલ સંપત્તિ, જે ૪૧.૮૨ ચોરસ મીટર જમીન વિસ્તારને આવરી લેતું રો હાઉસ, અંતિમ પ્લોટ નં. ૧૦૮, રેલવ્યુ સર્વે નં. ૪૫૫ / પેકી ૧, જૂનો સર્વે નં. ૪૫૫/ પેકી ૧ – ૪૪૨, શ્રી ભુમાન નગર, શહેર: કુડાસ, તાલુકો અને જિલ્લો: મહેસાણા, ગુજરાત સ્થિત છે અને જે આચરિત છે: ઉત્તર: પ્લોટ નં. ૧૦૮, પૂર્વ: આંતરિક રસ્તો, પશ્ચિમ: પ્લોટ નં. ૧૧૩, દક્ષિણ: પ્લોટ નં. ૧૧૦	એપ્રિલ ૨૯, ૨૦૨૫	માર્ચ ૦૧, ૨૦૨૬	રૂ.૮,૩૬,૧૧૪.૩૯ (એપ્રિલ ૨૧, ૨૦૨૫ ના રોજ)

સ્થળ: મહેસાણા
તારીખ: માર્ચ ૦૩, ૨૦૨૬

અધિકૃત અધિકારી
બંધન બેંક લિમિટેડ



DELHI DEVELOPMENT AUTHORITY

Fostering Public-Private Engagement for transforming Delhi

RFP for Multi-Sports Integrated Stadium & Sports Complex in Narela, Delhi

The Delhi Development Authority (DDA) intends to allot a land parcel on annual license fee basis, located in Sector G-3 & G-4, Narela, Delhi, for the development of a **Multi-Sports Integrated Stadium & Sports Complex**.

The development control norms will be mentioned in the RFP as per MPD 2021 and Unified Building Bye-Laws 2016.

The key dates of the RFP are as follows:

- Publication of RFP – 06.03.2026**
- Site Visit Dates – 06.03.2026 to 20.04.2026**
- Pre-Bid Meeting –23.03.2026**
- Last Date for Submission of Queries –24.03.2026**
- Bid Due Date and Time – 12:00 Noon of 21.04.2026**

The RFP and the License Deed can be downloaded from:
<https://dda.gov.in/tenders>

Key Site Details:

Land Area
Approx. 75 acres

Located in Sector G-3 & G-4, Narela, Delhi

Site Coordinates
28°48'06.4"N, 77°05'11.5"E

Maximum FAR
120

Ground Coverage
40%

Land Status
Vacant

Mode of Allotment
Annual License fee basis

License Period
55 years (including construction period)

For site visits please contact:
Shri Manohar, SE, DDA on +91 9810534052

For queries contact:
Dr. Mannan Akhtar, IAS, Commissioner (LD), DDA on + 91 11 2469 8350



Hyundai Motor India Limited

Corporate Identity Number (CIN): L29303TN1996PLC035377

Regd. Office: Plot No. H-1, SIPCOT Industrial Park, Irrungattukottai, Sriperumbudur Taluk, Kancheepuram District, Tamil Nadu-602117, India.

Tel: +91(44) 47100000 E-mail: complianceofficer@hmiil.net

Website: www.hyundai.com/in/en

POSTAL BALLOT NOTICE

Notice is hereby given pursuant to the provisions of Section 108 and 110 and other applicable provisions if any, of the Companies Act, 2013 (“**the Act**”) read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 (“**the Rules**”) and Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (“**SEBI Listing Regulations**”), Secretarial Standards issued by Institute of Company Secretaries of India on General Meetings (“**SS-2**”), (including any statutory modifications, clarifications, substitutions or re-enactment thereof for the time being in force) and in accordance with the requirements prescribed by the Ministry of Corporate Affairs (“**MCA**”) for conducting postal ballot process through e-voting vide General Circulars Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022, 11/2022 dated December 28, 2022 and 09/2023 dated September 25, 2023, No. 09 / 2024 dated September 19, 2024 and Circular No. SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated May 13, 2022, Circular No. SEBI/HO/CFD/POD-2/P/CIR/2023/4 dated January 5, 2023 and Circular No. SEBI/HO/CFD/CFD-POD-2/P/CIR/2023/167 dated October 7, 2023, SEBI/HO/CFD/CFD-POD-2/P/CIR/2024/133 dated October 3, 2024 and Circular No. HO/49/14/7/2025-CFD-POD2/11/3762/2026 dated January 30, 2026 issued by Securities and Exchange Board of India (“**SEBI**”) (hereinafter collectively referred to as “**the Circulars**”), the Postal Ballot Notice along with the Explanatory Statement has been sent electronically on Monday, March 02, 2026, to all the members whose email ids are registered with the Company/Registrar/Depository Participants as on **Wednesday, February 25, 2026 (“Cut-off Date”)**, for seeking approval of the members of the Company by way of Ordinary Resolutions by voting through electronic means only (“**e-voting**”) on the following matters:

Sl.No.	Particulars
1	To appoint Mr. Dong Huwy Park (DIN: 09389394) as Whole-time Director (Non- Independent, Executive Director) of the Company
2	To approve material related party transactions between Hyundai Motor India Limited (“ Company ”) and Mobis India Limited (“ Mobis ”)
3	To approve material related party transactions between Hyundai Motor India Limited (“ Company ”) and Kia India Private Limited (“ Kia ”)
4	To approve material related party transactions between Hyundai Motor India Limited (“ Company ”) and Hyundai Motor Company (“ HMC ”)

The said Notice is also available on the relevant section of the website of the Company: www.hyundai.com/in/en, BSE Limited (“**BSE**”): www.bseindia.com and National Stock Exchange of India Limited (“**NSE**”): www.nseindia.com and the website of National Securities Depository Limited (“**NSDL**”): www.evoting.nsdl.com. In accordance with the provisions of the circulars, members have an option to exercise their vote either electronically or by way of physical postal ballot form. The voting rights of the members shall be reckoned on the basis of the equity shares of the company held by them as on the cut-off date. Any person who is not a shareholder of the company as on the cut-off date shall treat the postal ballot notice for information purposes only.

In accordance to the MCA circulars, physical copy of the notice along with postal ballot form and pre-paid business reply envelope are not sent to the members for this postal ballot and any member desirous of obtaining the said postal ballot form may also write to complianceofficer@hmiil.net.

The company has engaged the services of NSDL for the purpose of providing e-voting facility to all its members. The e-voting facility will be available during the following period:

Commencement of e-voting period	09:00 A.M. (IST) On Tuesday, March 03, 2026
Conclusion of e-voting period	05:00 P.M. (IST) On Wednesday, April 01, 2026
Cut-off date for eligibility to vote	Wednesday, February 25, 2026

The e-voting facility will be disabled by NSDL immediately after 5.00 P.M. IST on Wednesday, April 01, 2026, and will be disallowed thereafter. Members who have not yet registered their email addresses, and consequently, have not received the notice, are requested to get their email addresses and mobile numbers registered by following the below guidelines:

- Members holding shares in physical form:
 - Members need to provide the documents, to the company's RTA, in prescribed form ISR-1 and other forms as per the instructions mentioned in the form. The formats can be members holding shares in physical form:
 - Members need to provide the documents, to the company's RTA, in prescribed form ISR-1 and other forms as per the instructions mentioned in the form. The formats can be downloaded from the RTA's website at <https://ris.kfintech.com/clientservices/isc/isrforms.aspx> or from the Company's website at <https://www.hyundai.com/in/en/investor-relations>.
 - downloaded from the RTA's website at <https://ris.kfintech.com/clientservices/isc/isrforms.aspx> or from the Company's website at <https://www.hyundai.com/in/en/investor-relations>.
- Members holding shares in dematerialized form:
 - Members need to provide the documents, to their respective DPs as per the procedure prescribed by them.

The Board of Directors of the company has appointed Mr. K J Chandra Mouli (Membership No. F11720), partner of M/s. BP & Associates, Practising Company Secretaries as the scrutinizer to scrutinize the postal ballot process in a fair and transparent manner.

The scrutinizer will submit his report to the Chairman, or any other person authorised by him, after scrutiny of the votes cast, on the result of the postal ballot within two working days from the conclusion of the remote e-voting period for the postal ballot and the results will also be displayed on the company's website at www.hyundai.com/in/en and on the website of NSDL at www.evoting.nsdl.com and the same shall be communicated to the Stock Exchanges i.e. BSE Limited (“**BSE**”) and the National Stock Exchange of India Limited (“**NSE**”).

In case of any queries, you may refer the frequently asked questions (FAQs) for shareholders and e-voting user manual for shareholders available at the download section of www.evoting.nsdl.com or call on 022 - 4886 7000 and 022 - 2499 7000 or send a request to Mr. Gopalakrishnan A, Assistant Manager (NSDL) at evoting@nsdl.co.in.

For Hyundai Motor India Limited

Sd/-
Pradeep Chugh
Company Secretary & Compliance officer
M. No: A18711

Date: 02-03-2026
Place: Chennai

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